



2026:AHC:20973

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 369 of 2026

Soney Lal

.....Petitioner(s)

Versus

Dhara Singh And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kshatresh Kumar, Ratnesh Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Ratnesh Mishra, learned counsel for the petitioner and Mr. Muneshwar Singh, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following reliefs:

"a. Issue a writ, order or direction in the nature of mandamus directing the Hon'ble Member, Board of Revenue, Allahabad to decide the Revision No.266 of 2018 (Dhara Singh & others vs. Dharamdas & others) pending before Hon'ble Board of Revenue, Allahabad since 29.01.2018 as expeditiously as possible so that the justice may be done with the applicant; otherwise the revisionist/applicant shall suffer irreparable loss and injury."

3. Learned counsel for the petitioner submitted that the revision filed by the predecessor of the private respondent impleading the petitioner as one of the opposite party arising out of proceeding under Section 34 of U.P. Land Revenue Act, 1901 is pending before respondent no.3/ Board of Revenue, U.P. at Prayagraj since 2018. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.2 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.3/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Revision No.266 of 2018 (Dhara Singh & others vs. Dharamdas & others), under

Section 34 of U.P. Land Revenue Act, 1901 after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

January 30, 2026

Rameez